

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NOS. 4 & 8

IN

CIVIL APPEAL NO. 5302 OF 2006

M/S ASHOKA SMOKELESS COAL IND.P.LTD.& ORS

Appellant(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

WITH

I.A. NOS. 1 & 2 IN T.C. (C) NO. 7/2006

I.A. NO.1 IN T.C. (C) NO. 10/2006

I.A. NOS. 1,2,4,5 & 6 IN T.C. (C) No. 101/2005

I.A. NOS. 1-4 IN T.C. (C) No. 31/2006

I.A. NO. 1 IN T.C. (C) No. 26/2006

I.A. NO. 1 IN T.C. (C) No. 25/2006

CONMT.PET. (C) No. 50/2007 IN T.C. (C) NO. 41/2006

CONMT.PET. (C) No. 357/2011 In T.C. (C) No. 101/2005

CONT. PET (C) 138/2007 In C.A. No. 5302/2006

CONT. PET (C) 139/2007 In C.A. No. 5302/2006

CONT. PET (C) 56/2007 In C.A. No. 5317/2006

I.A. NOS. 7,8 & 9 IN C.A. No. 5324/2006

I.A. NOS. 3-11 & 12-13 IN C.A. No. 5303/2006

I.A. NOS. 3 & 4 IN C.A. No. 5304/2006

I.A. NOS. 3 & 4 IN C.A. No. 5307/2006

CONMT.PET. (C) No. 135/2007 In C.A. No. 5314/2006

I.A. NOS. 4 & 5 IN C.A. No. 5311/2006

CONMT.PET. (C) No. 282/2007 In C.A. No. 5315/2006

I.A. NO. 3 IN C.A. No. 5320/2006

I.A. NO.2 IN T.C.(C) NO. 15/2006

I.A. NO.1 IN T.C.(C) NO. 16/2006

CONMT.PET.(C) No. D30687/2007 IN T.C.(C) NO. 17/2006

CONMT.PET.(C) No. 19/2006 In T.C.(C) No. 19/2006

I.A. NO. 1 IN T.C.(C) NO. 21/2006

I.A. NOS. 2-11 IN T.C.(C) NO. 27/2006

I.A. NOS. 1-4 IN T.C.(C) NO. 28/2006

I.A. NO. 1 IN T.C.(C) NO. 29/2006

I.A. NOS. 1 & 2 T.C.(C) NO. 39/2006

I.A. NOS. 2-4 IN T.C.(C) NO. 42/2006

I.A. NO. 4 IN T.C.(C) No. 19/2006

CONMT.PET.(C) No. 18/2006 In T.C.(C) No. 101/2005

I.A. NO..../2008 IN T.C.(C) No. 36/2006

I.A. NOS..../2008 IN T.C.(C) No. 40/2006

O R D E R

Heard learned counsel for the parties.

In view of the Office Report dated 09.05.2016, we do not think it is further necessary to pass any order on these IAs and Contempt Petitions.

Accordingly, the IAs and Contempt Petitions are disposed of.

..... J.  
(PINAKI CHANDRA GHOSE)

..... J.  
(AMITAVA ROY)

New Delhi;  
May 10, 2016.

ITEM NO.1

COURT NO.10

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A.NOS. 4 & 8 in Civil Appeal No(s). 5302/2006

M/S ASHOKA SMOKELESS COAL IND.P.LTD.&amp; ORS

Appellant(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

(for directions and office report)

WITH

I.A. Nos. 1 &amp; 2 in T.C.(C) NO. 7/2006

(With appln.(s) for directions and Office Report)

I.A. No. 1 in T.C.(C) NO. 10/2006

(With appln.(s) for directions and Office Report)

I.A. Nos. 1,2,4,5 &amp; 6 in T.C.(C) No. 101/2005

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CONT. PET (C) 139/2007 In C.A. No. 5302/2006

CONT. PET (C) 56/2007 In C.A. No. 5317/2006

I.A. Nos. 7,8, &amp; 9 in C.A. No. 5324/2006

(With appln.(s) for directions and Office Report)

I.A. Nos. 3-11 &amp; 12-23 in C.A. No. 5303/2006

(With appln.(s) for directions and Office Report)

I.A. Nos. 3 & 4 C.A. No. 5304/2006  
(With appln.(s) for directions and Office Report)

I.A. Nos. 3 & 4 in C.A. No. 5307/2006  
(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. 135/2007 In C.A. No. 5314/2006  
(With Office Report)

I.A. Nos. 4 & 5 in C.A. No. 5311/2006  
(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. 282/2007 In C.A. No. 5315/2006  
Office Report)

I.A. No. 3 in C.A. No. 5320/2006  
(With appln.(s) for directions and Office Report)

I.A. No. 2 in T.C.(C) NO. 15/2006  
(With appln.(s) for directions and Office Report)

I.A. No. 1 in T.C.(C) NO. 16/2006  
(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. D30687/2007 IN T.C.(C) NO. 17/2006

CONMT.PET.(C) No. 19/2006 In T.C.(C) No. 19/2006  
(With appln. (s) for directions and Office Report)

I.A. No. 1 in T.C.(C) NO. 21/2006  
(With appln.(s) for directions and Office Report)

I.A. Nos. 2-11 in T.C.(C) NO. 27/2006  
(With appln.(s) for directions and Office Report)

I.A. Nos. 1-4 in T.C.(C) NO. 28/2006  
(With appln.(s) for directions and Office Report)

I.A. No. 1 in T.C.(C) NO. 29/2006  
(With appln.(s) for directions and Office Report)

I.A. Nos. 1 & 2 T.C.(C) NO. 39/2006  
(With appln.(s) for directions and Office Report)

I.A. Nos. 2-4 in T.C.(C) NO. 42/2006  
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I.A. No. 4 in T.C.(C) No. 19/2006  
(With appln. (s) for directions and Office Report)

CONMT.PET.(C) No. 18/2006 In T.C.(C) No. 101/2005

(Office Report)

I.A. No..../2008 in T.C.(C) No. 36/2006  
(With appln.(s) for directions and Office Report)

I.A. No..../2008 in T.C.(C) No. 40/2006  
(With appln.(s) for directions and Office Report)

Date : 10/05/2016 These applications and contempt petitions were  
called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE  
HON'BLE MR. JUSTICE AMITAVA ROY

Counsel for parties:Mr. A.K. Sanghi, Sr. Adv.

Mr. R.K. Rathore, Adv.  
Mr. W.A. Quadri, Adv.  
Mr. A. Deb Kumar, Adv.  
Mr. Zaid Ali, Adv.  
For Mr. D.S. Mehra, AOR

Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Amit Meharai, Adv.  
Ms. Tannishtha Singh, Adv.  
For M/s. Meharia & Company

Mr. Manish Kumar Saran, AOR

Mr. Rajesh Singh, AOR

Mr. Neeraj Shekhar, AOR

Mr. Srilok Nath Rath, Adv.  
Dr. Sanjay Gupta, Adv.  
For Dr. Sushil Balwada, AOR

Mr. Devashish Bharuka, AOR

Mr. Goodwill Indeevar, AOR

Mr. Gaurav Agrawal, AOR

Mr. Anupam Lal Das, AOR

Mr. Anip Sachthey, AOR  
Ms. Anjali Chauhan, Adv.

Mr. V. K. Verma, AOR

Mr. N.D.B. Raju, Adv.  
Mr. N. Ganpathy, AOR  
Mr. Rohan Ganpathy, Adv.

Mr. Neeraj Shekhar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

In view of the Office Report dated 09.05.2016, we do not think it is further necessary to pass any order on these IAs and Contempt Petitions.

Accordingly, the IAs and Contempt Petitions are disposed of in terms of the signed order.

(R.NATARAJAN)  
Court Master

(SNEH LATA SHARMA)  
Court Master

(Signed order is placed on the file)